

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2908

ANSWERED ON:11.12.2012

FIRE SAFETY IN BUILDINGS

Azad Shri Kirti (Jha);Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Singh Shri Pradeep Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that several high rise buildings including Government owned buildings do not have fire safety clearances from the Delhi Fire Service including in New Delhi Municipal Council (NDMC) area;

(b) if so, the details thereof;

(c) the total number of persons killed/ injured in fire incidents during the last two years and the current year;

(d) the action taken by the Government against the building owners for non-compliance of fire safety measures; and

(e) the corrective steps taken by the Government to ensure fire safety of high rise buildings?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a)& (b): All the high-rise buildings constructed in Delhi as permitted by the building sanctioning authorities i.e. Municipal Corporation of Delhi (MCD)/New Delhi Municipal Council (NDMC)/Delhi Development Authority (DDA), have clearance from the Delhi Fire Service after the enforcement of Delhi Building Bye-Laws, 1983. The buildings constructed prior to 1983 were also inspected under the provisions of Delhi Fire Prevention and Fire Safety Act 1986 and Rules 1987 and issued "No Objection Certificate" (NOC) after the compliance of provisions.

(c):The details of persons killed/injured in fire incidents are as under:-

Year	Injured	Dead
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2010	05	Nil
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2011	03	01
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2012	04	02
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(upto 15.11.12)

(d): Delhi Fire Service has inspected 2377 buildings. After verification of requisite fire safety norms, 527 buildings have been issued NOC from fire safety point of view. Electricity and water disconnection orders have been passed for 690 buildings due to non-compliance of the fire safety norms.

(e): The Government of Delhi has enacted Delhi Fire Service Act, 2007 and Rules. 2010, which are more comprehensive legislation concerning fire and life safety in the high-rise buildings in Delhi and said Act and Rules have come into force with effect from 1.7.2010 and the construction of high-rise buildings in Delhi would be better monitored from fire safety point of view. These measures provide reasonable fire safety in the buildings that would help preventing/minimising losses in fire accidents. The said Act and Rules also require renewal of Fire Safety Certificate after every five years for residential buildings and three years for other buildings.